

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 52914 OF 2018

[Arising out of Order-in-Appeal No. 115 (AK)/ST/JPR/2017-18 dated 07.06.2018 passed by the Commissioner (Appeals) CGST & Central Excise, Jaipur]

M/S VISION TRADE SOLUTIONS INDIA PVT LTD

Appellant

A-188-A, Road No, 6D, VKI Area
Jaipur -302013 (Raj.)

Vs.

JOINT COMMISSIONER, JAIPUR

Respondent

CGST & Central Excise Commissionerate
Jaipur (Raj.)

Appearance:

Present for the Appellant : Shri Kunal Agarwal, Advocate

Present for the Respondent: Ms. Jaya Kumari, Authorised Representative

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

Final Order No. 51520 /2023

Date of Hearing/Decision : 06/11/2023

JUSTICE DILIP GUPTA:

A certificate in Form-4 has been issued to the appellant regarding full and final settlement of tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**